

Serial No. of Order	Date of Order	Order with Signature	Office note as to action (if any) taken on order
		<p><u>Order dt. 29.11.2002</u></p> <p>Heard Mr. Ram Das, learned Counsel appearing for the Applicant and Mr. A. K. Bose, learned Senior Standing Counsel for the Union of India appearing for the Respondents.</p> <p>The Applicant, a candidate for the post of E.D.D.A. has challenged the selection/recruitment of the Respondent No.4 (on the ground that the Respondent No.4 having no H.S.C. qualification, had been selected) in this Original Application under Section 19 of the Administrative Tribunals Act, 1985. In the counter, filed by the Respondents, it has been disclosed that the selected candidate (Respondent No.4) had passed in the H.S.C. examination. In order to substantiate the said statement, the Respondents have placed on record the Annexure-R/1 and R/2 (i.e., H.S.C. Certificate and Mark sheet granted by the Board of Secondary Education, Orissa) showing that the Applicant had passed in the H.S.C. Examination that was held in April, 1988.</p> <p>In the aforesaid premises, there remains no issue to be answered and, accordingly, this Original Application is dismissed, however, without imposing any cost. Send copies of this order to both the parties and free copies be also given to the Counsels for both the sides.</p>	<p>order dt. 13.9.96.</p> <p>None appears. Counter be filed by three weeks.</p> <p>By 13/9/96 CG Regd</p> <p>Count is not billed.</p> <p>7/1 X Regd</p> <p>Order dt. 8.10.96</p> <p>None appears. Counter be filed by four weeks.</p> <p>SG Registration</p> <p>Counters by R-4 has not billed.</p> <p>7/1 X Bench</p>
		<p><i>[Signature]</i> (B. N. SGM ) 29/11 VICE CHAIRMAN</p> <p><i>[Signature]</i> ( M.R.MOHANTY) MEMBER (JUDICIAL)</p>	